

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Government have taken all the necessary steps right from the stage of site selection, design and construction of nuclear power plants and during their operation to ensure that the operation of these plants will not result in any pollution or detrimental effects to the population. The Radiation Protection Standards preclude the possibility of dangerous effects of nuclear radiations on human health. These standards are periodically updated on the basis of scientific findings and recommendations of International Commission on Radiological Protections.

(b) Yes, Sir.

(c) In addition to continuing safety surveillance and radiation monitoring by the health physics teams, each nuclear plant is covered by the regulatory inspections carried out at a frequency of about two per year. The observations and recommendations of the inspection team to improve safety are communicated to the plant management stipulating timely implementation.

(d) Does not arise.

(English)

Beedi Production

3012. SHRI ZAINAL ABEDIN: Will the PRIME MINISTER be pleased to state:

(a) the annual production of beedi during the last three years, State-wise;

(b) the names of the major tendu

leaf producing States alongwith their annual production during the last 3 years, State-wise and year-wise; and

(c) the number of persons engaged in beedi industry, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) Such detailed information is not maintained by the Central Government.

Awards given by Board of Arbitration

3013. SHRI RAMESH CHAND TOMAR
SHRI CHETAN P. S.
CHAUHAN

Will the PRIME MINISTER be pleased to state:

(a) the details of the awards given by the board of Arbitration in respect of the Government employees pending with the Government;

(b) since when these are pending and the reasons for their non-implementation and pendency; and

(c) when these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) A Statement is attached.

STATEMENT

Details of Awards given by the Board of Arbitration pending with the Government

S. No.	C. A. reference No.	Subject-matter	Date of award/ date from which they are pending	Reasons for non-implementation and pendency
(1)	(2)	(3)	(4)	(5)
1.	6/81	Raising up of the upper pay limit for over time allowance from Rs. 750/- per month to Rs. 900/-	18-10-82	It was earlier decided in 1987 to reject the award and suitable statements have been laid on the Tables of both the Houses of Parliament proposing the rejection. However, as no Resolution has been moved seeking approval of the Parliament to reject the award it was decided to review the earlier proposal. The matter is under review.
2.	9(a) of 80	Working hours of operative staff and payment of OTA etc. in the Deptt. of Posts and Deptt. of Telecom.	21-2-83	It was earlier decided in 1988 to reject the award and suitable statements have been laid on the Tables of both the Houses of Parliament proposing rejection. However, as no Resolution has been moved seeking the approval of the Parliament to reject the award it was decided to review the earlier proposal. The matter is under review.
3.	1/86	Encashment of half pay leave at the time of superannuation.	19-12-86	It was earlier decided in 1987 to reject the award and suitable statements have been laid on the Tables of both the Houses of Parliament proposing rejection. However, as no Resolution has been moved seeking approval of the Parliament to reject the award it was decided to review the earlier proposal. The matter is under review.
4.	3/86	Encashment of earned leave while in service.	31-3-89	The award is under consideration.
5.	1/88	Grant of Conveyance Allowance to non-gazetted Central Govt. employees at the rate of Rs. 30/- per month.	15-12-89	It is decided to reject the award. Statements have been laid on the Tables of the House on 30/31st August, 1990. A Resolution is to be moved in Parliament seeking approval for rejection of the award.

(1)	(2)	(3)	(4)	(5)
6.	3/87	Payment of special pay to certain categories of unskilled class IV staff in ASC units/depots.	26-10-90	Under consideration.
7.	1/90	Grant of special pay to sub-postmasters for performing the duties of cashiers under the Deptt. of Posts.	7-3-91	—do—
8.	2/90	Regularisation of service rendered as Task Force Employees of CWE(P) Port Blair from 1967 to 1978.	14-3-91	—do—
9.	2/89	Liberalisation in the Leave entitlement for Industrial staff.	26-4-91	—do—

Renovation of Hindustan Fertilizer Corporation Limited

3014. **SHRI PURNA CHANDRA MALIK**: Will the **PRIME MINISTER** be pleased to state:

(a) whether the proposal for renovation of Durgapur unit of Hindustan Fertilizer Corporation Ltd. received from a consultancy firm appointed by Government has since been accepted;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) No, Sir.

(b) Does not arise.

(c) In 1988, the consultants had recommended revamp/rehabilitation of the operating units (except Namrup-III) of Hindustan Fertilizer Corporation. For the Durgapur unit the cost involved was Rs. 171.30

crores, which was updated to Rs. 213.51 crores as in February, 1990. Since very large investments were involved, no final decision was taken.

AIR and TV Station at Nasik

3015. **DR. VASANT PAWAR**: Will the **Minister of INFORMATION AND BROADCASTING** be pleased to state:

(a) whether the Government propose to set up an AIR station and a Doordarshan relay centre at Nasik; and

(b) if so, the time by which the radio station and the Doordarshan relay centre will be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) A Low Power (100 w) TV transmitter is already functioning at Nasik. It has also been planned to set up a Local Radio Station at Nasik during 1991-92.